CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 175/GT/2024

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act,

2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with "CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020" for determination of levelized tariff for "8 MW Ground Mounted Solar Photo Voltaic Power Project" at

DVC Panchet, West Bengal.

Date of Hearing : 11.7.2024

Petitioner : DVC

Respondents : WBESDL & anr.

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V, Member

Parties Present : Shri Venkatesh, Advocate, DVC

Shri Nihal Bhardwaj Advocate, DVC Shri Mohit Gupta, Advocate, DVC Ms. Manu Tiwari, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition had been filed for the determination of a levelized tariff for the 8 MW Ground Mounted Solar Photo Voltaic Power Project at Panchet. He, however submitted that the said project is yet to be operationalized. The learned counsel, while pointing that a copy of the petition has been served on the Respondents, submitted that the Petitioner may be permitted to make paper publication of the tariff claimed in the petition for comments, if any, from other Consumer beneficiaries situated in the DVC command area. The Commission, while permitting the Petitioner to make the paper publication as stated, directed the Petitioner to file proof of the same on affidavit within a week after the publication.

- 2. None appeared on behalf of the Respondents, despite notice.
- 3. The Commission also directed the Petitioner to furnish the following additional information after serving a copy to the Respondents on or before **5.8.2024**.
 - (a) Rationale for opting project-specific tariff under Section 62 of the Electricity Act, 2003 rather than a competitive bidding route under Section 63 of the Electricity Act, 2003, along with the approval of the Competent Authority for approval of the EPC route;



- (b) Request for Selection (RfS) document, Detailed Project Report (DPR), and the bid submitted by the successful bidder M/s Gensol Engineering Limited;
- (c) The AC /DC ratio for the project should be provided, along with the rationale behind the chosen project configuration;
- (d) Detailed break-up of EPC cost and reasons for separate line diversion of 33 KV D/C Line;
- (e) Status of the Project considering the Scheduled Commercial Operation Date as 15.05.2024;
- (f) Details on actual capital costs, along with IDC calculations, towards commissioning of the projects with the relevant information reflecting the impact on the levelized tariff;
- (g) Detailed note on the financing of the projects including but not limited to the consideration of Debt-Equity Ratio of 80:20, the loan sanction approval, rate of borrowing of loan, repayment schedule of loan, rate of borrowing of working capital, etc.;
- (h) Competitiveness of the proposed tariff vis-à-vis tariff discovered through competitive bidding/ tariff prevalent in the market;
- (i) Detailed note explaining the reasons for the high tariff of Rs 3.92 / kWh for the project 08 MW Solar PV plant;
- (j) Detailed project report outlining technical and operational details, site-specific aspects, basis for capital cost, the detailed break-up of capital cost and financing plan with relevant approval and documents;
- (k) Details regarding wide publications of the tariff Petition for consultations with the firm consumers of the Petitioner in the State of West Bengal and Jharkhand and response of the Petitioner on the comments from stakeholders, if any;
- (I) Detailed note on CUF of the project and the Generation Statement of the project from date of commercial operation;
- (m) Detailed note on the proposed mechanism of selling excess power to beneficiaries through bundling with DVC thermal stations and required consent from the beneficiaries for the same.
- 4. The Respondents are directed to file their replies by **23.8.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **5.9.2024**. The parties shall ensure the completion of pleadings within the due dates mentioned.
- 5. The Petition shall be listed for hearing on **13.9.2024**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

